President's Rule in Gujarat (Res.)

Sir, you will kindly understand and appreciate that, at the moment, in view of the report of the Governor and in view of what you and I also may know from the State of Gujarat, in the circumstances obtaining in the State, there is no alternative but to have President's rule in Gujarat. Therefore, I commend this Resolution to the acceptance of this august House.

MR. CHAIRMAN Resolution moved:

"That this House approves the Proclamation issued by the President on the 12th March, 1976, under article 356 of the Constitution in relation to the State of Gujarat."

Mr. K. C Halder.

SHRI KRISHNA CHANDRA HAL-DER (Ausgram): Mr. Chairman, I rise to oppose the Proclamation issued in the name of the President of India suspending the Gujarat Assembly and the Resolution moved by the hon. Home Minister, Shri Brahmananda Reddy. I could clearly see a glaring contrast in the suspending of the Gujarat Assembly-contrast to the dissolution of the Tamil Nadu Assembly. The Congress leaders had high hopes of capturing power in Gujarat during the last elections, but all their hopes were belied by the victory of the opposition Janata Front there. The high hopes of the Congress leaders then turned into grave anger against the Gujarat Ministry. From that day onwards, the Gujarat Ministry had to face the Congress manoeuvres of defections. I am not going to have any brief for the Janata Front Government. My Party opposed both the Janata Front and the ruling Congress Party in the Gujarat elections. We were not bothered about winning some seats in an unprincipled way. We fought against these two. But that does not prevent me from accusing the Congress Party of using

15.47 hrs.

STATUTORY RESOLUTION RE: PROCLAMATION IN RELATION TO THE STATE OF GUJARAT

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move:

"That this House approves the Proclamation issued by the President on the 12th March, 1976 under article 356 of the Constitution in relation to the State of Gujarat."

Sir, the Hon. Members would have had the opportunity of looking into the report of the Governor, which has been laid on the Table of the House. That report gives you an idea of what the situation was at the time of the formation of the Ministry under the leadership of Shri Babubhai Patel and how, on the 12th March 1976 the Government lost its majority and was defeated on the Floor of the House and, ' therefore the Government resigned. Now, the Janta Front Ministry resigned following of course, as I have said, its defeat on the Floor of the Assembly and, though the Congress Party is the single largest Party in the State now and though some independent Members of the now dissolved KMLP and some other Independents are anxious to support a Congress Ministry, the Governor has said in his report that there is a fluid situation and he does not see the prospect of a stable Government being formed. Now, the State budget also for the 1976-77 has not been passed and, therefore, the immediate necessity is to have an authorisation of the expenditure from 1st April of this year. It is obvious that a situation had arisen when the Government of the State could not be carried on in accordance with the provisions of the Constitution and, therefore, the Governor recommended action under Art. 356 of the Constitution, that is, the taking over of the administration by the President.

undemocratic corrupt methods to pull down the Gujarat Ministry. Bribes were offered, warnings were given and all sorts of corrupt practices were practised to lure the MLAs from the Janata Front to the Congress Party.

We know that defection is an incurable disease of bourgeois-landlord class rule. Further, the people's interests are not served by substituting one set of bourgeois-landlord politicians for another set at the helm of affairs. We are conscious of the fact that only through consolidation and advancement of the left and democratic alternative way-out is to be found. The people have seen how this assessment of my Party has come true. How democracy is being subverted by the Congress Party in the country, everybody could see. The Government talks about peaceful existence of different systems in international sphere, but is not prepared to tolerate government by Opposition parties here in our country. We have seen how the Tamil Nadu Assembly was dissolved on the eve of the expiry of its term. The Central Congress Government which extended the life of the Lok Sabha and of the Kerala Assembly was bound to give reason for not extending the term of the Tamil Nadu Assembly, so, they suddenly performed a corruption drama and escaped from giving a proper reason. Were there not severe corruption charges against those who are at the helm of the affairs here at the Centre? Tonnes of papers containing grave corruption charges were sent to the President of India against some of the political high-ups here. But what happened to those charges? They were all sent to old paper merchants corrupt persons are and honourably promoted. Is this not a double standard? Is this not a biased One standard to opposition action?

party and another standard to the ruling party. We want all those corruption charges to be enquired into whether it is Congress or other political parties and those found guilty to be punished.

A) President's Rule SEZ in Gujarat (Res.)

The Janta Front tested its strength in the Assembly and resigned after its defeat. The Governor had sent his letter to the President of India stating that nobody could form the Government. But then why you have not dissolved the Assembly and announced elections. You want to organise some more defections from Janta Front and form your Ministry there. Is it not a double standard?

Then Congress which lost its monopoly of power in 1967 in several States at last brought under its control all these States. How could you achieve this great miracle? You have splitted the Left Front Governments in West Bengal, and Kerala. Everybody knew how you organised defections and pulled down Orissa Ministry, U.P. Samyukha Vidhayak Dal Ministry, Madhya Pradesh Ministry, and Bihar Ministry. You are deliberately delaying the passing of defections Bill because it will prevent the defectors, from coming to your side and now you may happily bring it because now you have to worry about defections from your side and you have practically achieved the target of defections.

So. Sir, our country is proceeding towards one party, one leader misrule. With these words, I conclude.

SHRI C. K. CHANDRAPPAN Sir, I am very sure (Tellicherry): that the people of Gujarat will be extremely happy that they could get rid of the short regime of Janta Front. When we are discussing today about the fate of Jania Front Ministry, it is necessary to briefly go into the background in which this unholy alliance had to come into power. You may remember that there was a big agitation in Gujarat before the Janta Front was able to emerge into the horizon of Gujarat politics. That was the agitation called the agitation of Nav Nirman Samiti spearheaded by the students of Gujarat. It presents a classical case of the bankrupcy of the philosophy of Shti Jayaparkash Narayan and his cocalled total revo-

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President's Rule in Gujarat (Res.)

try for a total revolution in Bihar, And then he threatened that he would lead an agitaion for the dissolution of the Parliament itself. Then, once for the dissolution of the Assembly the venerated leader, Mr. Morarji Desai, undertook a fast . . .

SHRI D. N. SINGH (Hajipur): Not for dissolution.

SHRI C. K. CHANDRAPPAN; And then for election again, he undertook a fast. Then election was held and it was held in an atmosphere surcharged with violence, violence which was created by everybody there. I was rather amused by the previous speaker who said that we are dist_ interested in what happens there. Just now my CPM friend spoke. I was surprised. The CPM should have been concerned about the emergence of that kind of undemocratic forces in one part of the country. Anyway, in that atmosphere they could successfully mislead the people. The genuine discontent of the people was given a twist and they made capital out of it and they have betrayed the student community and came into power. But the people of this country had seen how unprincipled were the right reactionary parties in Gujarat. The parties which were shedding tears. rather crocodile tears in the days of the Navnirman agitation had no shame to form a Ministery when they had no majority, with the support of that gentleman who was personally responsible for unleasing terror against the student community there and his party, the KIMLOP Party and its leader, Mr. Chimmanbhai Patel. It was an opportunistic alliance and who were the people behind this opportunism? The people who spoke about Ahimsa and people who claim to be the true followers of Mahatma Gandhi, the Congress (O). They thought their policies are being vindicated and I remember here with what a great sense of jubilation they celebrated the coming in of the Janata front there. But with whom? With those forces on whose hands you could see the blood of Mahatma Gandhi, the RSS. It is a well-known fact and

[Shri C. K. Chandrappan]

lution, because one will remember that it was from the Gujarat agitation of Nav Nirman Samiti that Shri Jayaparkash Narayan himself got inspired in running a crusade against parliamentary democracy and against elected representatives of the people in this country. And what was the origin of that agitation? It was from the genuine grievances of the people. Because of the price rise, the hostel fee of the students of engineering college had gone high and against the price rise, the students of Gujarat led a genuine and legitimate agitation and it was a genuine agitation against the price rise. In that agitation, the discredited leaders, who were written off from the Gujarat politics for ever plunged into it. That is how, morarji Desai who was once rejected by the people of Gujarat in protest against the non-cooperation of the people had to take a fast in the State a decade ago.

16 hrs.

He emerged as a leader of the student community who were fighting against price-rise. One should not forget that the then Congress Chief Minister who later became the leader of the KIM-LOP Party, Mr. Chimanbhai Patel... (Interruptions) If he has joined the Congress, God save the Congress. This Chimanbhai Patel, I should say, was a trigger-happy Chief Minister. I was there in Gujarat those days when the student agitation was going on and I have seen myself how brutally students were treated or were shot down in the streets without any justification by that Ministry led by Mr. Chimanbhai Patel. I should say that he was playing into the hands of Morarji Desai and his company and added fuel to the Then, their demand became exfire. tremely political. Then they brought the Ministry and then down the demanded the dissolution of Assembly also the Assembly and started was dissolved. \mathbf{T} hen the which is now drama whole known everywhere. JP said, 'From Gujarat I got a new inspiration and

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nobody oun deny is that though Con? great (O) had more seats than Jana Sangh it was a Ministry run by RSS and it was a Ministry run by Jana Sangh. It wannot be donied by anybody. And that kind of a Ministry and that kind of a coalition reversed the policies which were pro-people in Gujarat. I will take the example of land reforms. We have criticised that their land reform measures were not progressive enough but this Ministry which came into power in the name of the people, in the name of Janata, had reversed the whole course. It was a going back Their measures were pro-hand. Everything did not end there. Then they formed what was called the People's Voluntary Corps or something like that. They made an organisation of the volunteers. Who was the core of it-the RS.S The whole administration was given on a platter to R.S.S. Their people vere recruited in a large number. Today one of the main responsibility of the Centre is to clean the augean stables where reaction is deeply entrenched in a vantage position and it has been done in a planned way. There was a master plan. Is it not a fact that in Gujarat they behaved as of emergency is not existing in this country, as if Gujarat is not a part of India? In that part of the country ie, in Gujarat, they have allowed RSS. to go scot-free They have allowed emergency not to be enforced effectively

I would like the Minister for Home Affairs to look into the case of Greek ships which were involved in bringing arms and guns at Kandla Port. The workers of the Kandla Port have informed the Government about it. I do not know whether the Home Minister knows about it or not Arias were smuggled from West Germary I would like to ask the Government, can it be dismissed as a matter of no importance? It is a matter of serious concern. It should be enquired into. It is becoming all the more important in the context of the dynamite case. What was this Jynamite case? It is

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clear that there was a plan to manufacture dynamite in that sanctuary created by Janta Front, outside emergency where they have given protection to all kinds of leaders who are underground-the leaders of the right reactionary forces. It is reported that when these dynamites were tested, there were people, I do not want to ' name them, they were responsible people of responsible political parties who are underground today. They These dynamites were were there. not manufactured for fun's sake. These were to be sent to Banaras, Gujarat and Delhi. What for? It was their conspiratorial attempt to create anarchy and chaos in the country.

if somebody thinks that as R.S.S. is banned and therefore is not existing he is mistaken. They are lying low and they are trying to stage to come out at an appropriate time These arms were manufactured in Gujarat under the protection of the Government which claimed to be the Government of the people-Janta Front. This was a kind of unpatriotic, anti-national activity which was going on in that State. In such a situation, we welcome that that Government is no. more there, I have certain apprehensions about the way things are happening in Gujarat. I would certainly like that popular Government should come into being in Gujarat. But the question is this Can it be done through horse trading? I doubt very much wnat they have in mind I am much worried about it. There is a peculiar political situation in Gujarat. The Congress Party which had a strength of 140 in the Assembly having 160 seats were thrown out and that happened at the time of the Nav Nirman Samiti's agitation. It is better that you do a little bit of heartsearching We know this that in the past in Gujarat the congress leadership had made all kinds of compromises, unholy compromises, with all sorts of undesirable elements with the only intention of somehow coming to power. That is why in Gujarat congress remained united while in other

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parts of the country the congress party had undergone split. The splitting was based on certain principles, In Gujarat this painful process of split has not taken place. On the contrary the process of uniting all the radicals with all the reactionaries took place there. Such a strange combination has come to power with this majority there. This is what happened. Then we have seen the very strange speciarly of defection. the strange spectacle of Government working against its own party interests. All these things were witnessed by us in Gujarat. 'Foday the Assembly is under suspended animation. What are you going to do about that Assembly? If you are thinking that there will be .cme poore defection, some more people will be coming and joining the congress, so that you will get majority. I would like to tell you, you and entuely mistaken and you will be digging you own grave, if I may say . O You thould be very careful about it. Here I want to make one suggestion from and on bchalf of our party and it is this.

I wish to say that you should now involve all the democratic forces, all the leftist forces, in this matter of implementation of the 20-Point Fconomic Programme with determination Vou can do it now Bit you ce mot have a policy of antouchability if I may say so You have necessarily not to involve all the like-m nded people who are ready to work with you for the implementation of the 20-Point Programme. And, you have to take measures by which you will be able to stop the onward march of the forces of right reaction in Gujarat. I am afraid, some of the right reaction is within you, within your party it. self. You have got to take bold action if you want your own existence in Gujarat. I don't know how you are going to do it. If you do not take prompt action I am afraid a situation will come when the history will repeat itself. But that should not happen.

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Here I want to draw your strangion . to one important point. If under the President's rule you want to start a new beginning in Gujarat with th cooperation of all concerned, I ask you one question. Is it good to arrost the Members of the Communist Party?

I do not think it is good. In Guiarat, at the moment, as things stand today, the only reliable force with whom you can depend upon is the Communist Party of India. But, I am sorry to say that two of our State Council Members are put behind the bars by your Government after the President's Rule, I shall give you the names-they are: Babubhai Munshi Comrades and Khan. They are the State Dalawar Council Members of our Party. They are not unknown people in Gujarat. But, they are put behind the bors under MISA whereas the RSS. men are going scot free today without any trouble Bat, with the CPI people you are bet aving like this I do not think that is a good indication.

Another strange thing which surprised us was this In Ahmedabad City where Governor, Shri Viswanathan eity and rules today, under the very mose of the Governor, the State Polce had cooked up a case against one of our party workers who is alleged to be an 'anti-social element' and the police is after him. Is it not ridiculous? This is again a case which is not a good indication of the future to come I , m not saying that all those are done with the knowledge of Shri Brahmpranda Reddy This shows that in Gujarat Administration, today, there are people who are consciously moving in a direction and taking actions by which the democratic forces will stand divided there. You should be careful about these forces. You should be able to weed them out from the position where they are sitting today. If you do this and if you take measures by which the social base of fascism, social base of right reaction, the social base of R.S.S. and all that are put an end to, then only there is a good future for Gujarat. A very important measure in this direction is, I hope, the implementation of the 20-

Point Economic Programme in a vigorous manner. It would be possible only if you seek the cooperation of all the leftist and democratic forces in Gujarat. I hope you will consider this suggestion. If you do that, I hope that Gujarati people wi have a brighter future and they will have a democratic and popular Government to look after their affairs in near future.

in Guistat (Res.)

SHRI NATWARLAL PATEL (Mehsana): Mr. Chairman, Sir, I am coming from Gujarat and I welcome the President's Rule in the State of Gujarat. Generally, we, Gujarati people, are accustomed just to live in the climate of a popular Government. But, anyway, the Government in power--the Janta Front Government-was a very peculiar Government which had created a number of problems in the State of Gujarat. And that is why I welcome this President's Rule in the State of Gujarat. In comparison with the former Government, this Janta Front Government has miserably failed and this has created a number of problems in that state.

So far as Gujarat is concerned, we have got our own traditions and you know very well-the House is also aware of the fact---that Mahatma Gandhi was born in Gujarat and we have got the traditions of Gandhian philosophy. We all very well know what happened during the regime of Janta Front Government in the State of Gujarat. Everyone is aware of it. During the regime of the Janta Front Government in the Gujarat State there were a number of cases of violence. Not only that but during election days also, a number of cases of violence had taken place which were beyond the capacity of Government there to control. If I don't forget, the entire matter was brought to the notice of the hon. Home Minister, Shri Reddy. I think he also intervened at that time to see that the Government took some necessary steps just to curb the violence at the time of elections. Anyway, the Government miserably failed, they were not prepared to take notice of

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any directive given by the Central Government. So far as States are concerned, they are all functioning in their own way. But, at the same time, they are all expected to follow the guidance or directive given by the Central Government. During the regime of the Janta Front-if I don't forget is they never bothered to have any guidance from the Central Government. Not only that. They were not also prepared to honour the verdict given by the Central leaders. Sir. ultimately that resulted into chaos and the Janta Front Government had to go out miserably. Sir, they were only about 86 members and unless they were 92 to 94 they were unable to form a Government in Gujarat. They formed this Government as some members of KMLP supported the Janta Front Government. Before and during the elections, we know, how they used to speak too much against KMLP members. They were not prepared to take the support of that party but there is a proverb in Gujarat-

जेना खप येता घोष नहि। इसका मतलब यह है कि जिस चीच की हमें एकरत होती है, यह चाहे अच्छी हो या वरी, उसको हम प्रमन्द करने हैं।

Sir, I very well know before elections so many leaders from Janta Front had declared that they would never like to form a Government with the support of ruling Congress and KMLP members. I think it was a great wonder for the people of this country that they formed Government with the support of KMLP members which they could not have done but anyway they wanted to come in power. Their aim was to rule and do something in the State of Gujarat only with power. We very well know, this Government ruler for about eight months and during this short period they have created a number of problems. Sir, if I give a review of their misdeeds of the entire period it will take a lot of time and, as such, I do not want to go into the details. The people of Gujarat were fed up with this Government After

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President's Buis

[Shri Natwarlal Patel]

this Government has gone, President's rule has been imposed. We always wish for popular Government in our State but anyway as there is no majority with any single party as such, the Assembly has been suspended for some time and let us hope in the near future there will be a stable Government in Gujarat. So far as the Congress party is concerned even during the regime of Janta Front Government in the panchayat elections we have won a number of seats That proves so far as Congress is concerned we are always in the hearts of the reople of Gujarat and it has also proved wrong the propaganda of Janta Front Government that Congress has lost its image in the State of Gujarat

Sir, as I will be participating in the debate on the Demands for Grants tomorrow, I conclude by saying that we welcome President's rule in the State of Gujarat and it has given lot of relief to the people of Gujarat

16.34 hrs.

[SHAT ISHAQUE SAMBHALI in the Chair.]

कुवारी झविवेन पटेल (माबरकंठा) . सभापति महोदय, अभी मझमे पहले जो मदस्य बोले हैं वह खुद पार्टी बदल हैं। यह मैं झापकी जानकारी के लिए कहना चाहनी हं।

श्री मेटबर लाल पटेल आप नो सबसे बडा पार्टी बदन बन गयी हैं। (ब्यबबान)

MR. CHAIRMAN: Mr. Natwarlal Patel, please don't interrupt.

SHRI P. M. MEHTA (Bhavnagar). Kindly control the member. What 15 this?

SHRI NATWARLAL PATEL. What I say is right You cannot threaten me on the floor of the House.

SHELP, M. MEHTA; Kindly control wim.

SHEE NATWARLAL PATEL: This hon, indy should know what to speak in the House.

MR. CHAIRMAN. Please sit down. Why do you interrupt so much?

मिस्टर नटवरलाल, लेढी बोल पही है, उन्हें बोलने दीजिए । मेहरवानी करके अच्हें अपनी बात कहने दीजिए । कुमारी मणिबेन पटेल, ग्राप मुक्षको एड्रेम करके बोलिए । आप मुक्को एड्रेस कीजिए ।

कुझारी सणिवेन पढेसुँ हम प्रपनी बात कहना चाहते हैं, हमे प्रपनी बात कहने दीजिए, हमारे जो दिल मे धावे वह कहने दीजिए। (व्यवचान)

मैं यह बात कहना चाहती हूं कि हमारी जनता फंड की मरकार, जनना मोर्चे की सरकार को किसी ने नही गिराया है। जब हमारी मेजोरिटी नही रही भीर हमारो पार्टी ने यह देखा तो उनने रिजाइन किया। भ्रापको मालूम है कि 11 नारीख को काग्रेम के एक सदस्य ने हमारे एक सदस्य के ऊभर दवाव डाला चौर लावी मे उसे ले गये, एक महिला के कमरे में उसे ले गये। उन्होंने विधान समा के मध्यक्ष को चिटठी लिखो, जिमको कापो मेरे पास है, कि यह लोक हम पर दवाव डाल रहे हैं, हमको सरक्षण दीजिए। ऐसे धापके काम है। इस तरह से ग्रापने वहा किया है।

हमने किमलोग मे कोई सौता नहीं किया। उन्होंने प्रपने माप हमे समर्था दिया। वहां तीत दिन तक गवर्न ने हमारी मरकार बनवे नही दी। जनता मोर्चे की मरकार तीन दिन तक नही बनी धीर जब चीफ मिनिस्टर ने आकर कहा कि वह मरकार बना सकते हैं तब भी कोशिश यही रही कि हमारी सरकार न बने। बाद में उन्हें मानना पड़ा।

हमने तो किमलोप से कोई सौबा महीं किया मगर आप लोग झाज कर रहे हैं ।

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आकर अंगेके आवंधी के विकते हैं। कांग्रेस के प्राव्यक वहाँ यये कीर हुन सीवों को मड़ाने की क्रीफिंश कीं। जी कुछ हुभा वह हम सब देख रहे है। भाषका को सारी बात अखवार में भा जाती है, हमारा बात अखवार में नहीं आती। यह बाथकी सेंसरजिप का नमूना है।

मैं झाएको सेंसरशिप के बारे में झौर बताऊं । मोगरजी भाई के जन्म दिन की दो तस्वीर पेपर में छ ने के लिए दी गयी, सेंसर ने कहा, वह तरबीर नही देनी चाहिएं । हमने यह लिखने को कहा---- "शास्वत तपस्या सत्ता से बढ कर है ।" यह हेडिंग सेंसर को पसन्द नही झाया । यह नो मही बात है कि सत्ता मे तपस्या बढ कर हो होती है । तपस्या का ज्यादा जोर होता है । झापका सेंसर झखवार में कुछ भी नही झाने देता है । में रोज् जाकर गुज्जात के झखवार लाइब्रेरो मे पढती हूं । उनमे हुमारी कोई बात नही है ।

बडौदा की बात जब हमारी सरकार ने मुनी तो उमको पकडा। ग्राप कहते हैं कि हमारा ही नाम ग्रखवार में ग्राये (आदयान)

भी इत्यम्बंड पाँडे (खलीसाबाद) : माप मही बात बोसिए । (ध्ययम्ब/म)

SHRI P. M. MEHTA: She never interrupted the members who were speaking from the other side. Why is it that they do not allow Kumari Maniben Patel to speak? I would request you to kindly control them.

SHRI C. M. STEPHEN (Muvathupuzha): He is trying.

SHRI P. M. MEHTA: But they are fouting the orders of the Chair.

IARA) President's Rule 250' in Gajarat (Res.)

मुलगरी जन्मिलेग पहेंग : आएर भी मन्द्रेस पार्टी की यही गिल्ल है। इस सरह का व्यव-हार करना झापकी स्थित है। उसको हम देख रहे हैं। मैं यही कहना चाहती हं कि मोरारजी सिद्धान्सवादी हैं, गांधीजी हारा बताए गए सिद्धान्तों में उनका झट्ट विस्वास है भीर बही भाउ एक हेते व्यक्ति हैं जो गांधी जी द्वारा बताए गए सिद्धान्तों पर चल रहे हैं, उनक भालन कर रहे हैं। भाषकी इण्छा यह है कि उनको इम तरह हैं लोकप्रिय न होने दिया जाए, जनको लोक-प्रियता नही मिलनी चाहिए और विसी तरह मे उनको खत्म कर दिया जाना चाहिये। मैं समज़ती हूं कि जिल्ला भी दबाव झाप उन पर शासते जाते हैं उतनी ही उनकी लोकप्रिशता बढती जाती है । यह लोव प्रियना केवल गुजरात में ही नही बल्कि मारे भारत में बढती जा रडी है।

कई तरह का गलत प्रचार भी उनके बारे मे किया जा रहा है। यह कहा जाता है कि उन पर सत्तर रुपये रोज झाप खर्च करते है। कैसे भाप मत्तर रुपये खर्च करते हैं मैं नहीं जानती ह । इतना तो भाप भी खर्च अपने खाने पर नहीं कर सकते हैं। आप भी इतने का खाना सारे दिन मे नहीं खा सकते हैं। बह क्या खाते हैं? सारे दिन मे डेड किलो दूघ या दही, बीस नाजू भौर एक सेव। इस पर कितना खर्च होता है माप हिसाब समा सें। माप कह सकते हैं कि उनको रेस्ट हाउस में रखा गया है, उनके लिए पुलिस रखी यई है। झबर ऐसी बात है तो यह आपकी गलती है। क्यों ग्रापने उनको वहां रखा है गौर क्यों पुजिस रबी है। उन्होंने बोडे ही कहा है कि यह सब सर्च झाय उन पर करो । उन्होंने मोड़े ही कहा है कि माप उनको बहां रखो। माप कह सकते हैं कि बहु कही भाग न जाए । बहु भागने वाले नहीं हैं। यह कम्युनिस्ट नहीं हैं जो भाग जाएंगे । यह ऐसी वार्ते नहीं करते हैं भीर न ही इनमें विम्वास करते हैं। वह राज्ये

فيرتعاه

गौधीवादी हैं। प्राफिशली उनकी चिट्ठी मिलनी है नव वह उसका चाब देते हैं। आप उनको किसी तरह से खल्म करना चाहते हैं। लेकिन वह खल्म होने वाले नही है।

मापने गाधी जी के नवजीवन प्रेन पर छापा मागा। उनने वहु ट्रूटो है। मापने बताया तक नदी कि झापने नलाशी लेती है। धापने यह छाग नवजीन प्रेस को बदनाम करने के लिए मारा। सत्तर-प्रस्ती पुलिम वाले साढे नो बजे मे डेढ़ बजे तक वहा रहे. उन्होने उसको रेड किया, तलाणी ली नेकिन उनके कुछ हाथ नहीं लगा। नवजीवन प्रेस जो व रेगा खुला करेगा, छिप कर कुछ नही करेगा। छिपी चीज हम नही ररेगे। वह गाधी जी का प्रेस है। उसके मध्यक्ष मोरारजी भाई है। वहां कोई इस तरह के काम कैसे करेगा। बांधी जी के बारे में साहित्य वहा में प्रकाणित होता है। गाधी जी के निदान्तों को उन्होंने मधने रामने "मा है मीर उन पर वे चल रहे हैं। गांधी जी के मिद्धाली के विरुद्ध वे कोई भी बीज नहीं करते और न ही छापते है। इस तरह से आपने उनको बदनाम करने की कोशिश की है।

अँसे ही जनता मोर्चे की सरकार को पता चला कि बडौदा से डायनामाइट मेजा जा रहा है उसने कार्यवाई की और दोषियो को पकडा। मापने नही पकडा। वहां की सरकार ने पकडा है। वहां की पुलिस ने पकड़ा है। वहां की सरकार ने नहीं कहा कि इस मादमी को न पकडो। जो भी दोषी है उसकी पकडने के लिए वहां की सरकार से कहा या। ऐसे ही चालसू पकडना ही तो मुझे भी पकड़ कर जी जाभी, मैं तैवार हूं। साथ का राम है। इसमें हूंसरा इसके जिपरीस कुछ होने काला मही है। कस माप इम को पकड़ कर से आएंमे इसका Presidente (Bet.)

बीस सूत्री नायंकम की बडी चर्चा की जाती हैं। इसके अन्तर्गत वहा मब से भच्छा काम हो रहा है। आपने बीम मूती वार्यक्रम का नारा लगाया है। लेकिन आपरे इम नारे से पहले ही वहां इसके अनुरूप काम हो रहा था। लेकिन आप नो यह चाहने हैं कि कहा जाए कि दिन मे ग्रगर बाग्ह वजे हैं ग्रीग ग्राप कहे कि नहीं रान है तो दूमरे भी यही कहे कि हा गत है, तो ऐमी बात हम नही कर मकने हैं। जो सही बात है बही हम कहते हैं। आप किनना भी वहा क चीफ मिनिस्टर को बदनाम करना चाहें वह बदनाम नहीं होगे । लोग उनको चाहने हैं। जनना म बडे लोकप्रिय हैं। बह मिद्धान्त वाले हैं। जिम तरह से माप जबदैस्ती भपनी तरफ लोगों को करना चाहते हैं मौर ग्रापने प्रयन्न किए हैं, वैसा हम नहीं करते हैं। मेरे पास चिट्ठी भी है कि किन तरह है मापने लोगो के साथ जबदेस्ती की है, किस तरह से आप उनको ले गए हैं और उनको रोंके रखा है। हम रीकते नहीं हैं। से जाना हो तो से जामो । मापने तरह तरह का दवान उन पर डाला है। झाप इस ढग को पलाना बाहते हैं दी बनाएं । हम नहीं ऐसा कबना चातते हैं। आप इस तरह से जासन चलाना

23 Freedomus Haile , CHAITRA & 1898 (SAKA) in Chugarat (Res.)

माहते हैं तो चलते । हुनेरे जौफ मिनिस्टर ने ऐसा नहीं किंवा बीर न करना चाहरे थे। डेमीकेसी में उनका गटूट जिल्बास है। जैसे ही बह हार मए उन्होंने स्वायपत्र दे दिया।

दसबदल के बारे में कातून झाप प्रभी तक नहीं लाए। क्यो नहीं लाए। झापकी यह जो प्रासेम है दल बदल कराने का यह पूरा करना है। इसके बाद जब झारको हुर्मत किरना है। इसके बाद जब झारको हुर्मत किया तो चुनाव होगा और देखा बायेगा। मह झापका धन्द्या है, हम नही जानते हैं क्या ?

मैंने मानाथा कि राज्य-मभाके ग्रन्दर जो नये सदम्ब ग्राने वाले हैं, उतना चुनाव होगा, मगर झापने देखा कि बिना चुनाव क, हारे हुए लोग ग्रा गये हैं। सब ग्रान्त शुरू कर दिया है।

झाज हम रोन प्रवारों में पढ गहे हैं. जिन सोगो को ग्रापने कहा था कि पार्टी में नही लेंगे अब आप मब पार्टी वालो को से रहे हैं। इतना ही ही आपने सब तोड होड कर लिया है। सहमदाबाद कार्पोरे शन म बो मादमी की मैजोगिटी थी भीर माप उनको होडकर ले गये लेकिन फिर भी कहते है कि ह म ऐसा नहीं करते हैं। यही भाषका धन्धा है। वे ऐसे ही मिल गये, हमने कोई देव-भाव नही रका, हमने समझा कि नही बदलेंचे सेतिन वे बदल मये। मैं तो उस बक्त बोली नहीं सेकिन समे पहले से ही दोनों प्रादमियों पर शक था। बे जुनाब मे खडे गई, जुनाव में हमने देखभाल रखी नही। कितने ही लोग राइजिंग सन को पूजने वाले होते हैं, ये भी उतम से ही हैं। तो उम्होंने यह घषा किया।

में क्या कहू, साथ मानते हैं कि वहा बहुत जोन राजी हैं। आप आह वे, भीर देखिये कि विंतरों जीम राजी हैं। बहुत से सदस्यों ने नोखहबडी आई की बदलम किया है कि उन्होंने खेबरदस्सी विंधांनन्तांचा की निकाला।

1) President's Bule 254 in Gujarat (Res.)

विधान-समा की उन्होंने नहीं निकाला, बिधान-ममा तो प्रपने पाव से निकल गई। नवयुवकों ने जो म्रान्दोलन किया था, उसमे जो हिंसा थी. उम हिंमा को निकालने के लिये मौरारजी भाई ने उपवास किया था। मोरार-जी भाई ने अपने को जमाने के लिये उपबास नही किया है। ग्रार जरा दो-चार दिन उपवास करके देखिये. आपको ममझ मे आयेगा कि उपवाम क्या होना है ग्रीर किम तरह मे होना है। इस तरह में साप बरावर सान्दोलन चलाये हैं कि मोगाग्जी को मब तरह मे बदनाम करें। झाप जितना ही बदनाम करेगे उतना ही वह चढने जायेगे। मैं कहनी ह कि गजरात में सबसे ग्राच्छा नाम हा रहा या सब लोग राजी थे, ग्राम जनना राजी थी। ग्रापरें पक्ष के सदस्य भी कोई भूलचुन नहीं निराल सकते थे। कोशिश नो बहत की थी उन्हान लेकिन हमारे चीफ मिनिस्टर न ग्रंपन तोगा को नाराज कर है ऐसा काम किया कि नाई गटवड की बात नही हई ग्रौर किसी को काई गडवडी नही करने ही। पर ग्रागनी पार्टी वालों ने कोशिश की धोर वे सफ त हो गये. ग्रार उनको निकालने में सफलता पार्ट। इसम हम दूख नही है। जैसे ही मुख्य मली ने दखा कि उनकी मैंबोरिटी नही है. वह हट गये, नहीं ता कह मकने थे कि दो दिन के बाद दखेंगे. लेकिन उन्होने ऐसा नही किया।

ग्राज भी ग्रापके गवर्नर कहने है कि ग्रभी फुलडड स्टेट है, क्योंकि उनको भरोसा नहीं है ! जा ग्रादमी ग्राज इघर भा गये हैं वह उघर भी जा सकते हैं ! हम तो वह घधा करने वाले हैं नही, जिसको जाना हो जाये, जिसका पकडना हो पकडो । मगर मैं कहती हू कि बडौदा के ग्रन्दर ग्रापका कवन गलत है ! हमारे एडमिनिस्ट्रेश्वन ने, जनना मोर्चे की सरकार ने, उनको जैमे ही पता लगा, तुरन्त पकड लिया । ग्राप खानवी से पूछिये कि क्या ऐसा नही है ? क्या किसी को ऐसा कहा है कि जनको मत पकडिये, किसी के बादे में उन्होंने कहा है कि इसे मत पकड़िये । (क्वाचान)

[मुमारी मणिबेन पटेल]

महात्मा गाधी को जितना में जानती हं, उतना आप नही जानते हैं। (व्यववान) आप क्या जानते हैं. महात्मा गांधी जी को जितना में जानती ह, मैं उनके पास पली ह, मैं ज्यादा जानती ह, झाप क्या जानते हैं। हम जबान देकर बदलते नही है, झाप बदल जाने हैं। (ब्यब-मान) बीच मे बारबार गडबड़ करने हैं। ऐसे भक्ति दिखाने से इापको कुछ ज्यादा मिलेगा नही। क्या झाप समझते हैं कि झापको मिनिस्टी मिल जायेगी? नहीं मिलेगी, इंदिरा जी होशियार हैं. वह भादमी देखकर मिनिस्टर बनाती हैं, मिनिस्ट्री नही मिलेगी झापको । माप युजरात ने बारे में सही बात नही मूनना चाहते हैं। इसलिए मेरी बातो को सूनकर मापको जलन हो रही है। हम जानते है कि पंचायत वे' चनाबो में किनने लोगो को उठा उठा कर से गये थे। (अधवयान) आप को सही बात सहन नही होती है, इनलिए आग को बुरा लग रहा है। हम प्राइम मिनिस्टर के विरुद्ध भी कहेगे भौर गृह मनी त विरुद्ध भी कहेंगे। यह हमारा मधिकार है। भले ही माप उसको मखबार में न छपने दीजिए, लेकिन हमारे दिल मे जो कुछ है, वह सब हम कहेंगे।

ग्राज गुजरात के सब लांग दुखी है । कि हमारे चीफ मिनिस्टर को इस तरह मे जाना पढा ! जिस दिन वह गये, उस दिन मैंने कहा था कि ग्राज रान को वह बेचारे प्राराम से मोयेगे ! वह रान के दो बजे तक काम करने थे ग्रीर फिर सुबह चार बजे उठ कर काम करने थे ग्रीर फिर सुबह चार बजे उठ कर काम करने थे ! उन्होंने एक फाइल भी बाकी नहीं रखी ! युजरात में इतना ग्रच्छा शासन चल रहा चा, वेकिन ग्रापको वह सहन नहीं होना चा, क्योकि घाप शासन मे नहीं थे । ग्राप दी ग्रादमियों को पैसा दे कर की जाने में सफन हो गये ।

सब जागते हैं कि धापने पंचायत के

President's Rule 256 in Gujarat (Res.)

चुनावों में किसना पैसा चर्च किया धीर कितने लोगों को भगा भगा कर के बसे । देहात में गरीब झादनी रहते हैं। वहां थंगडो की प्रजा भीर प्रादिवासी भी होते हैं। पा। वे सब बातें जानते है, लेकिन भाषको बुरा लगता है किये बाते बाहर क्यो आती हैं।

मुझे यही कहना है कि भाषको जो करना है, वह कांत्रिए। हमे कोई दर्ष या दुख नही है । लेकिन भाष सही बात कह, तो भण्छा हांगा। भाष गलत बान न कहे।

SHRIC M STEPHEN (Muvattupuzha) Sir, I rise to support this resolution. By the events in Gujarat ending up with the dismissal of the Ministry and imposition of President's rule there, the curtain has been drawn for the time being on a tragic melodrama in the political map of India It is necessary that the democratic forces in the country draw certain lessons from Gujarat The anti-Congress sections in the country had evolved their strategy on the pattern of what happened in Guarat and the succession of events was portrayed vividly before I do not us by Shri Chandrappan. want to add to it But I want to em-There have been phasise one thing; UF governments in different parts of the country. Some have succeeded and some have fallen. If a comparison is made, one thing will emerge. Whichever UF government was formulated on the basis of anti-ism rather than on a positive basis has cracked. and fallen. Whichever UF government has been formed on the basis of a positive programme has survived the attack of all forces against it. In Kerala and West Bengal when UF governments were formed on the basis of anti-Congressism, they could not sustain themselves. Cracks developed in the United Front itself; and the Government soil. This had happened in Kerala and in West Bengal. And that

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has happened in Gujarat also, whereas to-day in Kerala, there is a united front, not of like-minded parties, but of parties who were wedded to certain programmatic arrangements and not wedded to negativism, but to positivism. Therefore, the Government there, in spite of the fact that it is composed of parties which are not likeminded, remains solid and it is carrying on. In Gujarat, the Government that was formed, was on the basis of a negative platform. It was not a positive platform at all. And the struggle that started it, was alluded to by Mr. Chandrappan-the Navnirman Samiti and the subsequent events. It was on a negative slogan and not on a positive slogan. It had started all sorts of victous forces in the country Subsequently, the present government came in. It was very amusing to hear the hon Member from Congress (O) speaking about defection and all the rest of it. How did this government come into existence? Was it on its inherent strength? No, but on borrowed strength Borrowed trength from whom? Borrowed from KMLP. But for that party's support. the government obviously had no Relying on that majority there. support, they had formed a government on a bare-faced anti-Congressite slogan Nothing positive at all. Subsequently the government has cracked (Interruptions) Whoever fashup ions a government or its programme on negativism, whether it be Congress or any other party, will meet the same fate; and I have no doubt about it. This is the lesson which has got to be drawn. The Government has fallen rightly, and the Assembly has been kept under suspended animation Now. Mr Chandrappan had made two observations to which I have to advert. He cautioned us, or the Government against my party forming a government there He spoke about defections and all the rest of it. Personally, I am not a person who contributes to the allergy about defection. I don't understand it. I am not expressing the party's point of view. I am expressing my personal point of view. Our democracy is not based on parties. Every

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person contests. Of course, he contests on a party ticket. Subsequently when events develop in a particular tashion, if he feels that the forces or the people are by and large taking a particular course, it is conceivable that he changes his stand; and a new orientation can possibly take place. It is no use condemning it as a defection and saying that once an election takes place, that is the end of it, and that no more of permutations and combinations can take place. It is not applicable in all the situations. To-day, the Congress in Gujarat has majority. If the Congress Party wants, it can form a ministry. It is not forming a Ministry. But I don't agree to the proposi. tion that Mr. Chandrappan had spelt out, that until we go to the electorale, we should not form a government. It will be a proposition which will be suicidal and, accordingly, it will not be good. The moment the government, or the Central Government feels, or the Congress party or the High ('ommand feels that a situation has arisen in which a stable government can be formed, it will be a betrayal of the people, if such a government is not formed, and it will be a letting down of the people, if in spite of the majority that we can possibly command, sizeaule, substantial majority that we can possibly command and if in spite of our conviction that we can give a stable government to the State, we throw them into the cauldron of the elections again That is not an easy matter at all. The Gujarat people have suffered enough. They have suffered during the rule of the Nav Nirman Samiti. They suffered after that. Then the elections took place. Then this Government forced upon itself this situation, it stewed in its own juice. Merely because this has happened, to throw the people again to face an election will not be a correct proposition. Therefore, the advice which Shri Chandrappan gave cannot be accepted for the face value, and I would strongly urge upon the Government not to be led away by the populist slogan. We have got to be realistic and concerned about the people.

The real question is whether you

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are confident about the stability. It is not material how this MLA behaved or that MLA behaved. So long as the popular wave is in suport of a particular government, so long as the atmosphere is in support of a particular set up, so long as that happens, the stability of the Government will stand assured. When the wave goes against, then the Government will get rocketed up and instability will increase. Therefore, let us not judge the possibility of staility on the character of the perscn, who may be giving support, or who may not be giving support. That is not the basis on which popular governments are formed.

Secondly, he was speaking of likeminded parties. I am emphatic in saying that no two parties can be likeminded. If they are like-minded, they should be one party and not two parties. There are two parties, because the, are not like-minded and there are differences in approach, philosophy and strategy. It is because of these afferences that there are two parties. and, not one. Therefore, to say that there are two parties which are likeminded is a contradiction in terms. The mere fact that they are two parties shows that there are differences bet ween them.

Shri Chandrappan said that in the Congress there are reactionary people. which means that in the Congress there is a section of people whom they accept as progressives. Let this exercise not be carried too far. They are trying to drive a wedge between progressives and reactionaries. They are wooing the progressives and condemning the reactionaries. That sort of strategy will not work. The Congress is a great movement. It is mass movement. In the dynamism of the movement, people come together and move forward. There is no question of some. bo'ly being reactionary and somebody being progressive. The Congress is a single solid whole, and this single solid whole, metivated and actuated by its philosophy, goes ahead. If you are

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going to stop to find out who exactly is a reactionary and who exactly is a progressive, it is a divisive strategy which we are wise enough to see, detect and stand guard against. That is all I have to say about this strategy of theirs.

Shri Chandrappan said that somebody belonging to his party was arrested in Ahmedabad under the MISA. Let him not make the proposition that whoever is in CPI is good and whoever is not in CPI is bad. Shri K. Viswanathan is the Governor. Knowing his antecedents in Kerala, I hope Shri Chandrappan will concede that he is a progressive man. I am sure Shrt Chandrappan will not dub him as a reactionary or fascist. If somebody has been arrested under MISA, we have to look into his character and antecedents and consider whether they merit or warrant his protective custody, not merely because somebody belongs to some political party. If some information comes into the possession of Government which make them suspect a person, then that particular person has to be guarded against. To say that a particular person should not be touched because he holds a particular flag is a dangerous philosophy. As you know, even responsible Congressmen have been arrested under the MISA

SHRI C K. CHANDRAPPAN. We call those people reactionary.

SHRIC M STEPHEN Belonging to a party cannot be accepted as a tal. man. Everyone has to be screened. The very fact that the Governor has found it necessary to arrest those people must be a sufficient ground to make a searching examination whether those persons deserve protection. That, I think, is the correct approach and not the other way round. That is all that I have got to say.

As I said, the curtain has been drawn on a tragic drama. The dawn is here again and let us hope there will be sunshine and that democracy will stand sustained in Gujarat. I support the resolution.

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THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I am thankful to the hon. Members who have participated in this discussion. In fact, there was not much need for any big discussion in this matter. This is a clear case where the Government of the day lost its majority on the floor of the House on an important Demand and resigned. The Governor feels that the situation is fluid and that it is too early just now to ask any particular leader to form a Government. Therefore, he says that it has become necessary that President's rule is promulgated in that State. In the circumstances, there is hardly any scope for controversy except to indulge in some political bouts.

I am thankful for the very valuable support I got from my Deputy Leader, Mr. Stephen, and from my hon, friend Mr Patel, though he crossed swords with the lady, and from the CPI Member, Mr. Chandrappan.

It was obvious to anybody and everybody that this Janata front Government which was formed in Gujarat out of a sort of amorphous combination of certain parties without any ideology or programme, with the strength that they were having at that point of time. would not last long. Of course, it was rightly said, and Mr. Chandrappan has also said it here. that the Chief Minister, Mr. Babubhai Patel, was under constant pressure from the Jana Sangh group in the Legislature. Though Maniben may think that it was a very people of good Government, the Gujarat and particularly the Members of the Assembly thought otherwise, and so the Government was defeated.

Mr. Chandrappan has said that the people are extremely happy that they got rid of the Janata Front Government. He said it was an unholy alliance and an unprincipled association of parties bound to end in disaster.

SHRI D. N. SINGH (Hajipur): Just ss CPI and Stephen's party in Kerala.

SHRI K. BRAHMANANDA REDDY: Mr. Stephen has explained to you how

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the Kerala Government, though a coalition Government of certain parties, was able to survive more than five years without any hitch because they stand by certain programmes and principles.

Mr. Halder has said that double standards have been employed. It is wrong to say so because there is no comparison between the extension of the life of Parliament and the proposed extension of the life of the Kerala Assembly with that of Tamil Nadu. The portion in regard to Tamil Nadu has been explained on the Floor of this House earlier and today also, the Finance Minister, Mr. C. Subramaniam while replying to the debate has explained why it had become necessary for that Government to go. (Interruptions) We have said sufficiently enough about it. I know Mr. Bhattacharya cannot be convinced by my arguments. I presume that. Therefore, I should not make an attempt to convince him. (Interruptions).

17.00 hrs.

Now, As Mr Patel has said the Government. in the discharge of its functions towards the people of Gujarat had miserably failed and not been able to give or provide security even during elections or during Panchayat Elections. A combination of several factors had thus led to the disillusionment of the people in the functioning of the Janata Front Ministry and therefore it failed.

I do not know what Mr. Chandrappan has said with regard to the formation of the Ministry, or what future Government he has in view. Of course, Mr. Stephen has made some practical suggestions with regard to the future mv in Gujarat. However that be, friend, while he was talking about KMLP Members, he was saying that "Do not be in a haste". But you must remember that Janata Front posture prior to the election was, "we will have no truck with the KMLP; that we will not touch them with a pair of tongs". But as a party, as a KMLP Party, they took their assistance. Otherwise, they

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would not have been able to form the Government.

SHRI DINEN BHATTACHARYYA (Serampur): As you have taken help from the Muslim League in Kerala. Why do you forget that?

SHRI K. BRAHMANANDA REDDY: Why are you going to something in Kerala which happened in 1950, that is, 20 years ago? (Interruptions). The point I am wishing to submit is that the Janata Front, though they had denounced the KMLP Party, said that they had nothing to do with them and they were even afraid of talking openly with them, have taken their assistance. But now the KMLP has been dissolved. There is no KMLP today. There are only individual members. Therefore. we do not know how they behave. That is a different issue altogether. We are not on that point just now, My only submission is that after all....

SHRI P. M. MEHTA; The Janata Front was supported by KMLP unconditionally. The Janata Front has never asked for support. It was on their own that the KMLP had supported it unconditionally. (Interruptions).

SHRI NATWARLAL PATEL: Our real history is there. Our ex-Chief Minister Babubhai Patel had gone to meet Chimanbhai Patel, so, that Was within the knowledge of everybody. He asked for support and the support was given in the name of unconditional support. They could not have formed Govern-ment it thay had no support from Katter intembers. The support was And for. It was absolutely wrong to say that, it was not asked for.

DR. KAILAS: Taxes worth Rs. 62 crores were withdrawn by the Chief Minister from the budget proposals under the pressure from the KIMOLOP. This is how the Ministry was working.

SHRI P. M. MEHTA: The resolution was passed at a meeting presided over by the Central Minister Shri Prabhudas Patel that these taxes should be reduced or withdrawn, and it is one of the factors.

SHRI K. BRAHMANANDA REDDY: To have too frequent elections is not democracy. Of course, you should go to the people. Whenever necessary, you should take the mandate of the people. But hardly nine months are over when the elections in Gujarat took place. Therefore, we will have to see the interests of the people of Gujarat. What I am saying is that the interest of the people of Gujarat is the overriding factor in the consideration of the future administration of Gujarat.

SHRI P. M MEHTA. The Chief Minister has said that he will cooperate if the popular Government is formed. They will sit in the Opposition but will cooperate with the popular Government.

SHRI K BRAHMANANDA REDDY: When the Government is formed .

SHRI P. M. MEHTA, You can form the Government today.

SHRI K. BRAHMANANDA REDDY: When the Government is formed, if the Opposition, the main Opposition party, gives support or promises support, it is a good thing. It is all right. I am not refusing any support. But we will have to see what type of support it will be; what kind of support it will be; what kind of support it will be. It should not be the embrace of Dhritarashtra. Therefore, we have to see many things and the situation then.

Now, it has become our duty to see that the 20-point programme is implemented honestly and sincerely by the Advisers and others in the Gujarat administration. It shall be our special effort to devote sufficient attention to the development of Gujarat State. Necessary action is being taken by the administration to correct whatever had has crept in and also to see that they give a clean administration to the State. 265 C. & A.G's (Duties, CHAITRA 4, 1898 (SAKA) C. & A.G's (Duties, 266 Powers etc.) Res. & Bill Powers etc.) Res. & Bill

DR. KAILAS: No shelter to the smugglers should be given now as was given during Front Ministry.

SHRI K. BRAHMANANDA REDDY: Of course. One other thing which has been mentioned by Mr. Chandrappan is that a ship with arms has been seen at Kandla port. I have checked up again. It does not seem to be true.

I thank the hon. Members for participating in this debate. I will give full consideration to all the suggestions made by them.

MR. CHAIRMAN: The question is:

"That this House approves the Proclamation issued by the President on the 12th March, 1976 under article 356 of the Constitution in relation to the State of Gujarat."

The motion was adopted.

17.09 hrs.

STATUTORY RESOLUTION RE: DIS-APPROVAL OF COMPTROLLER AND AUDITOR-GENERAL'S (DU-TIES, POWERS & CONDITIONS OF SERVICE) AMENDMENT ORDIN-ANCE AND COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS & CONDITIONS OF SER-VICE) AMENDMENT BILL

MR. CHAIRMAN: We now take up the discussion on Item Nos. 19 and 20. Shri Samar Mukherjee....not present; Shri Dinen Bhattacharyya.

 SHRI DINEN BHATTACHARYYA (Serampore): Mr. Chairman, Sir, I beg to move:

> "This House disapproves of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Ordinance, 1976 (Ordinance No. 1 of 1976) promulgated by the President on the 1st March, 1976."

Why I move this Resolution disapproving the Ordinance? SHRI B. V. NAIK (Kanara): Opposition for opposition sake.

SHRI DINEN BHATTACHARYYA: Not at all. You were sometimes a civil servant. You must know what is You first hear me and then what. reply. My first point is this. The ordinance was promulgated on the 1st March, and we met on the 8th March. You could have waited for another seven days and got the Bill passed after the House had met on the 8th March. So, as we have seen in another case also this Government has now adopted the practice of ruling by ordinances. The House was to meet within only a week; so what was the hurry? We met on the 8th March, and now it is 24th March and if, in the meantime, you had really felt urgency in the matter, you could have brought up a Bill and passed it. So, my contention is that it was absolutely unnecessary to bring in an ordinance in the matter, and I oppose it.

Coming to the Bill itself, you will find from the Statement of Objects and Reasons of this Bill (No. 45 of 1976), in the second para that the President, in respect of the accounts of the Union may, after consultation with the Comptroller and Auditor General, by order relieve him from the responsibility of compiling the accounts of any particular service or Department of the Union. My point is, have you really consulted the Comptroller and Auditor-General and, if so, what is his reaction? That must be known to us before giving our sanction to this sort of Bill. So, I would request the Hon. Lady Minister at least to clarify why there is a hide and seek policy in the matter. The suspicion naturally arises that the Government is becoming more and more authoritarian in all respects. They are now after the Judiciary, to curb its power. They have already curtailed the power of Parliament and now, whatever scope is there for the Auditor-General to bring out the lacunae or lapses in the matter of finances of different Ministries, that chapter is now going to be closed. So,